

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH,  
LUCKNOW.**

**Original Application No. 185 of 2011**

This the 09th day of February, 2012

**Hon'ble Mr. Justice Alok K Singh, Member-J  
Hon'ble Mr. S.P. Singh, Member-A**

Harbansh Singh, Aged about 53 years, S/o late Sri Nankhu Singh, R/o A-1/F, Sector F, LDA Colony, Kanpur Road, Lucknow.

.....Applicant

By Advocate : Sri Praveen Kumar

Versus.

1. Union of India through the Secretary to Government of India, Department of AYUSH, Ministry of Health & Family Welfare-1 Red Cross Road, IRCS Building, New Delhi.
2. The Director General, Central Council for Research in Unani Medicine, Ministry of Health & Family Welfare, 61-65 Industrial Area, Opposite D-Block, Janakpur, New Delhi.
3. The President, Central Council for Research in Unani Medicine, Department of AYUSH, Ministry of Health & Family Welfare, Nirman Bhawan, New Delhi.
4. The Deputy Director, Central Research Institute of Unani Medicine, Lucknow.

.....Respondents.

By Advocate :Sri R. Mishra

**O R D E R (Oral)**

**By Justice Alok K Singh, Member-J**

Heard the learned counsel for the parties and perused the material on record.

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2. With the consent of learned counsel appearing from both sides, this O.A. is being finally disposed of in the following manner:

3. Learned counsel for the applicant submits that this O.A. has been filed seeking direction to the respondents to revise the order dated 29/31.3.2011 and issue a fresh order for re-fixation of pay in the manner mentioned in the O.A. Learned counsel for the applicant says that the fixation of pay ought to have been made in the light of Rule XXII (b) of Part B.

4. Learned counsel for the applicant submits that it would meet the ends of justice if this O.A. is finally disposed of by directing the respondents to consider and decide the pending representation dated 7.2.2011 (Annexure -4) within a stipulated period by means of speaking order. The learned counsel for the respondents has no objection as far as this request is concerned. We are, therefore, not adverting to the various grounds mentioned in the O.A.

5. In view of the above, this O.A. is finally disposed of with a direction to the respondents to consider and decide the pending representation of the applicant dated 7.2.2011 (Annexure-4) by means of a reasoned and speaking order to be passed within a period of two months from the date a certified copy of this order is produced before them. No order as to costs.

*S.P.Singh*  
9.2.12  
**(S.P. Singh)**  
**Member-A**

*Alok Kumar Singh*  
9.2.12  
**(Justice Alok K. Singh)**  
**Member-J**